

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00095/2018 in OA/310/00536/2017**

**Dated Tuesday the 13<sup>th</sup> day of March Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

1. Union of India rep by,  
The General Manager,  
Southern Railway,  
Park Town, Chennai.
2. The General Manager,  
East Central Railway,  
Hajipur, Vaisali Dist.,  
Bihar 844101.
3. The Sr. Divisional Personnel Officer,  
Chennai Division, Southern Railway,  
Park Town, Chennai 600003. ....Applicants / Respondents

By Advocate Mr. D. Hariprasad

Vs

Dharmendra Kumar. ....Respondent / Applicant

By Advocate M/s. Ratio Legis

**ORAL ORDER**

**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard. This MA has been filed by the respondents in OA 536/2017 seeking further extension of time by eight months for compliance of the order of this Tribunal dt. 06.04.2017.

2. On 13.02.2018, when the MA was came up for hearing, this Tribunal, after hearing both counsel granted a further extension of time by three months further directing the applicants in MA to file a progress report on monthly basis. Accordingly, the progress report dt. 12.03.2018 has been filed.

3. Learned counsel for the applicant in OA draws attention to para 12 of the progress report which is reproduced as follows:

“12. The Respondents submit that Shri Sunil kumar, applicant in OA 458/2017 was relieved on 05/07/2017 along with 16 other Station Masters. The Applicants in OAs No. 457, 459, 513 and 536 of 2017 would be relieved by 31/07/2018 provided there are no unsuccessful candidates in the present batch which has been sent for training. Further the applicants cannot jump the queue as their priority at present is at Sl. No. 6, 8, 13 and 26 respectively in the priority list.”

4. When learned counsel for the OA applicant points out that the above submission in para 12 of the progress report is conditional and could not be accepted, learned counsel for the MA applicants accepts across the Bar that the OA applicant would be relieved unconditionally before 31.07.2018.

5. Recording the above submission, the MA for extension of time is disposed of.

**(B. Bhamathi)  
Member(A)  
13.03.2018**

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